

4.

NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

Regd. A.P.
Notices issued
under TT63 to 1164
date 18/8/03
A.P. received
18/8/03
Power of attorney
18/9/03 but reply
not filed.
12/11/03

8.8.2003

Mr. P.N. Jatti, Counsel for the applicant.

Heard the learned counsel for the applicant.

Issue notices to the respondents to show cause as to why they should not be proceeded for contempt proceedings for the alleged wilful disobedience of the order of this Tribunal dated 23.6.2000 passed in DA 182/89, returnable on 20-10-03.

List the matter for orders on

21.10.2003.

(A.K. BHANDARI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

21/10/03

Mr. P.N. Jatti, Counsel for applicant
Mr. V.S. Bhatnagar, Counsel for respondents

Learned counsel for the applicant says that the client wants to withdraw this case.

This case is therefore, dismissed as not pressed.

A.K. BHANDARI
ADMINISTRATIVE MEMBER

G. L. GUPTA
VICE CHAIRMAN

Reply filed
on 20/10/03
copy given
to Mr. Bhatnagar
at 30/10/03